



2026:AHC:180575

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8182 of 2026

Gurudeep Singh @ Kalu And 3 Others

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Kashif Zaidi
Counsel for Opposite Party(s)	:	G.A., Mayank Maurya

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, the Learned counsel for the applicants, Sri Ram Anuj Prajapati, Learned Advocate, holding the brief of Sri Mayank Maurya, the Learned counsel appearing for the informant and the Learned A.G.A. for the State.
2. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime No.0496 of 2025, under Sections 308(5), 127(7), 76, 329(3), 351(3), 115(2), 190, 191(3), 191(2) BNS, P.S.- Sahawar, District- Kasganj, with a prayer to enlarge them on anticipatory bail as the applicants apprehend their arrest in the above-mentioned case.
3. Learned counsel for the applicants contends that only to create pressure on the applicants, due to a civil dispute between the parties, this false First Information Report has been lodged. The Learned counsel for the applicants contends that the husband of the first informant and others had got their names mutated in the revenue records by the order dated 19.03.2020 passed by the Tehsildar. The applicants filed an appeal against the said order and the Sub-Divisional Magistrate, Kasganj, vide order dated 26.09.2024, has stayed the effect and operation of the order dated 19.03.2020. The appeal against the order of the Tehsildar has been finally allowed and the matter has been remanded back for decision afresh.

Learned counsel for the applicants has further contended that the applicant No.1-Gurudeep Singh, is the prosecution witness in Criminal Case No. 3233 of 2021, under Section 419, 467, 468, 471 IPC, pending in the Court of the ACJM, Kasganj. His statement-in-chief had been recorded and the next date fixed for his cross-examination was 24.10.2025. Only to coerce the applicant No.1 into deposing in favour of the accused therein, this First Information Report was got registered on 28.09.2025 on false allegations. There is no injury report to substantiate the allegations of assault made in the First Information Report. The Learned counsel for the applicants contends that the applicants have a few criminal cases to their credit, however, they are not previous convicts.

4. Learned counsel for the informant has opposed the prayer for bail and has contended that it is wrong to state that there is no medical report to substantiate the allegations made in the First Information Report. The medical examination of the injured Simranjeet, who is the informant herself, has taken place on 29.09.2025. The Learned counsel for the informant, however, has accepted that the husband of the informant was not medically examined and even in the medical examination report of the informant, no fresh external injury was seen. The Learned counsel for the informant has further pointed out that a false case is being set up that the First Information Report is an attempt to coerce the applicant No.1 into deposing in favour of the accused in Criminal Case No. 3233 of 2021. The applicants, except the applicant No. 2, have criminal antecedents which shows a propensity to repeat the crime and may not be considered for grant of anticipatory bail.

5. Learned A.G.A. has also adopted the submissions of the Learned counsel for the informant.

6. I have considered the submissions made by the Learned counsels for the parties.

7. This Court, in **CRIMINAL MISC. WRIT PETITION No. 23308 of 2025 (Hanendra Jot and 3 Others Vs. State of U.P. and 3 Others)**, after taking note of the submissions of the Learned counsel for the petitioners therein (the applicants in the present case), granted interim relief to the applicants vide order dated 20.01.2026. The parties appear to have a civil dispute. An appeal has been filed against the order dated 19.03.2020 passed by the Tehsildar, Tehsil Sahawar, which is said to have now been allowed in favour of the applicants. In the *prima facie* opinion of the Court, taking into account the nature of allegations made in the First Information Report and the lack of any injuries on the person of the informant and the alleged injured, false implication of the applicants cannot be ruled out. The criminal antecedents of the applicants have been properly explained. The applicants are not previous convicts. The applicant No. 1 is stated to be an old man aged about 68 years and the applicant Nos. 2 to 4 are his sons.

8. Taking into account all the facts and circumstances of the case and without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicants on anticipatory bail.

9. In view of the above, the anticipatory bail application of the applicants is **allowed**.

10. In the event of the arrest of the applicants **Gurudeep Singh, Hanendra Jot, Manendra Jot Singh and Sunendra Jot Singh**, they shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the

satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicants shall make themselves available for interrogation by a police officer as and when required;
- ii. that the applicants shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer;
- iii. that the applicants shall not leave India without the previous permission of the Court;
- iv. that the applicants shall not pressurize/intimidate the prosecution witness;

11. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

12. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 31, 2026

Sachin